PUBLIC ANNOUNCEMENT FOR THE ATTENTION OF THE EQUITY SHAREHOLDERS OF INTERLINK PETROLEUM LIMITED

Regd Office: 203, Yashwardhan Flats, Opp. Radhakrishna Park Society, Akota, Vadodara – 390 020
(Tel: +91-265-233 8496, Fax: +91-265- 233 0604)

CASH OFFER FOR ACQUISITION OF EQUITY SHARES FROM SHAREHOLDERS OF INTERLINK PETROLEUM LIMITED ('Target Company' or 'Interlink' or 'IPL')

This Public Announcement ('PA') is being issued by Collins Stewart Inga Private Limited ('CSIN' or the 'Manager to the Offer') for and on behalf of Jit Sun Investments Pte Ltd. ('Jit Sun') and Mr. Vijay Misra (Hereinafter referred to as 'Acquirers') along with Ms. Haripriya Misra and Vijay Misra & Sons HUF (hereinafter referred to as 'Persons Acting in Concert' / 'PACs') pursuant to regulation 10, 12 and other applicable provisions of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 1997 and subsequent amendments thereto ('Regulations').

1. Background of the Offer:

1.1 The Offer is being made by the Jit Sun and Mr. Vijay Misra ('Acquirers') along with Ms. Haripriya Misra and Vijay Misra & Sons HUF (PACs). In terms of the Regulations, there may be persons other than above, who could be deemed to be persons acting in concert with the Acquirers, however, such persons are not acting in concert for the purpose of this Open Offer.

1.1.1 Jit Sun has been allotted 1,03,10,000 equity shares of the Target Company (refer para 1.2) pursuant to entering into a Share Subscription Agreement ('SSA') with the Target Company on June 19, 2008 (refer para 1.4)

1.1.2 Jit Sun has also entered into an Agreement ('Business Agreement') with Mr. Vijay Misra dated June 19, 2008 for jointly conducting business of the Target Company (refer para 4.3)

1.1.3 Ms. Haripriya Misra wife of Mr. Vijay Misra and Vijay Misra & Sons HUF represented by Mr. Vijay Misra as Karta, are acting as Persons Acting in Concert with Mr. Vijay Misra for the purpose of this Open Offer.

1.2 The Board of Directors of the Target Company, at their meeting held on June 19, 2008 has issued and allotted 1,03,10,000 (One Crore Three Lakhs Ten Thousand) ('Subscription Shares') fully paid-up equity shares of Rs. 10/- each on preferential basis representing 56% of post preferential issued and subscribed equity share capital of the Target Company for cash at a price of Rs. 16.72 per share (including premium of Rs. 6.72 per share) ('Preferential Issue') aggregating to Rs. 17,23,83,200/- (Rupees Seventeen Crores Twenty Three Lakhs Eighty Three Thousand and Two Hundred only) to Jit Sun ('Subscription Amount') pursuant to receipt of in-principle approval by the Bombay Stock Exchange Limited (vide their letter dated May 27, 2008), in compliance with the provisions of Companies Act 1956 ('Act') and Chapter XIII of the Securities and Exchange Board of India (Disclosure and Investor Protection) Guidelines, 2000 and subsequent amendments thereto ('Guidelines').

1.3 The consent of the members for the aforesaid allotment was accorded by passing of special resolution under Section 81(1A) of the Act and in accordance with Chapter XIII of the Guidelines at the Annual General Meeting ('AGM') of the Target Company held on June 4, 2008. The special business was transacted in the AGM pursuant to the Board of Directors of the Target Company, passing a resolution in its meeting held on May 7, 2008 for the aforesaid allotment.

1.4 Jit Sun and the Target Company have entered into a SSA dated June 19, 2008 for acquisition of Subscription Shares. Salient features of the SSA are as follows:

1.4.1 Jit Sun has paid the Subscription Amount to the Target Company for acquiring 1,03,10,000 equity shares at a price of Rs. 16.72 per share.

1.4.2 Post Allotment of Subscription Shares, Jit Sun has a right to assume control of the Target Company by appointing majority number of Director on the Board in accordance of the provisions of the Regulations.

1.5 As on the date of PA, Subscription Shares are under Lock in, of which 36,82,000 equity shares are under lock in for a period of 3 years and 66,28,000 equity shares are under lock in for a period of 1 year from the date of allotment i.e. w.e.f June 19, 2008 in terms of guideline 13.3.1.b of the Guidelines. Other than Subscription Shares, no equity shares of the Target Company are under lock-in.

1.6 As on the date of this Public Announcement, Jit Sun holds 1,03,10,000 equity shares in the Target Company. Mr. Vijay Misra & PACs do not hold any equity shares in the Target Company. Apart from Subscription Shares acquired by Jit Sun as mentioned above, Acquirers and PACs have not acquired any equity shares of Target Company during the 12 months period preceding the date of this Public Announcement.

2. The Offer

2.1 As on the date of PA, there are 8,800 partly paid-up equity shares in the Target Company on which calls are in arrears. The amount due on each partly paid equity shares is Rs. 5/-. The Board of Directors of Target Company pursuant to authority in Articles of Association has waived off the interest component on the call in arrears. As per the provisions contained in the Articles of Association of the Target Company, partly paid up equity shares do not carry any voting rights.

2.2 The Acquirers along with PACs are making an Open Offer to the equity shareholders of Interlink Petroleum Limited to acquire 36,82,000 equity shares of Rs.10/- each representing 20.00% of the fully expanded Issued and subscribed equity share capital and 20.01% of voting capital of the Target Company at a offer price payable in cash, in terms of regulation 20 of the Regulations (the 'Offer' or 'Open Offer') to holders of :

2.2.1 Fully paid equity shares: Rs.17.27(Rupees Seventeen and Paise Twenty Seven only) per share ("Offer Price")

2.2.2 Partly paid equity shares: They can participate in the Open Offer by tendering their equity shares on or before the closure of the offer after making the partly paid up equity shares fully paid up.

2.3 In terms of regulation 21(5) of the Regulations, for the purpose of computing the percentage referred above, the voting rights as at the expiration of 15 days after the closure of the Open Offer shall be reckoned.

2.4 This is not a Conditional Offer. The Offer is not subject to any minimum level of acceptance. The Acquirers and PACs will acquire all the fully paid up equity shares that are validly tendered as per the terms of the Offer, upto a maximum of 36,82,000 equity shares at the Offer Price.

2.5 No separate consideration has been paid or would be paid by the Acquirers and PACs to the Target Company, other than as mentioned in para 1.2 above.

2.6 The Offer is subject to the terms and condition set out herein and in the Letter of Offer that would be sent to the shareholders of Target Company.

2.7 The Acquirers and PACs agree to complete the Offer formalities under the Regulations.

2.8 The Manager to the Offer does not hold any equity shares in the Target Company, as on the date of this Public Announcement.

2.9 This is not a Competitive Bid.

3. The Offer Price

3.1 The equity shares of Target Company are currently listed on the Bombay Stock Exchange Limited, Mumbai ('BSE') with a scrip code 526512.

3.2 The annualised trading turnover during the preceding six calendar months ended May 2008 on BSE where the equity shares are listed is as follows:

Name of the Stock Exchange	Total number of equity shares traded during December 2007 to May 2008	Total number of Listed equity shares	Annualized trading turnover (% of total listed equity shares)
BSE	10,63,100	81,00,000	26.25%

(Source: http://www.bseindia.com)

Based on the above information, the equity shares of the Target Company are frequently traded on BSE within the meaning of explanation (i) to regulation 20(5) of the Regulations.

3.3 In accordance with regulation 20(4) of the Regulations, the Offer price of Rs.17.27 per equity share is higher of the following:-

a)	Negotiated price	Not Applicable
b)	Acquisition price under the Preferential Issue.	Rs.16.72 per equity share
c)	Highest price paid by the Acquirers for acquisition of any equity share by allotment in Public or Rights Issue of IPL during the 26 weeks period preceding the date of the PA.	Not Applicable
d)	Average of weekly high and low of the closing prices of the equity shares of IPL during the 26 weeks preceding the date of the Board meeting where the Preferential Issue was authorized by the Board of Directors.	Rs.16.17 per equity share
e)	Average of daily high and low of the equity shares of IPL during the 2 weeks preceding the date of the Board meeting where the Preferential Issue was authorized by the Board of Directors.	Rs.17.27 per equity share

3.4 There is no non-compete agreement between the Acquirers/PACs and the Target Company and any other entity as envisaged under regulation 20(8) of the Regulations. No additional payments are being made by the Acquirers and PACs as non-compete fees.

3.5 The Offer Price of Rs.17.27 per equity share offered by the Acquirers and PACs to the shareholders of Target Company under the Open Offer is justified in terms of regulation 20(4) of the Regulations. In the opinion of the Manager to the Offer, the Offer Price is justified.

4. Information about the Acquirers – Jit Sun Investments Pte Ltd and Mr. Vijay Misra.

4.1 Jit Sun Investments Pte Ltd. ('Jit Sun')

4.1.1 Jit Sun was incorporated on August 29, 2003 under the name and style of Ezra Investments Pte Ltd. having its registered office at 15, Hoe Chiang Road # 29-01 Tower Fifteen Singapore 089316 Tel: +(65) 6225 1163, Fax: +(65) 6225 4945. The name of the company was changed to Jit Sun Investments Pte Ltd vide new certificate of incorporation dated December 4, 2003 issued by Registry of Companies and Businesses, Singapore. The main object of Jit Sun is to carry on business of investments and to acquire, purchase and hold property, land, buildings, plantations, shops and immovable property, as well as shares, stocks, debentures, debenture stock, notes, obligations etc. Jit Sun has interest in oil and gas, real estate, hospitality and F&B. Jit Sun does not belong to any Group. Jit Sun is promoted by Mr. Lee Kian Soo and Mr. Lee Chye Tek Lionel.

4.1.2 The financial highlights of Jit Sun are as below: (All figures are in Lakhs.)

Period ended	Five months period January 31, 2008 (Certified)		Year ended August 31, 2007 (Audited)	
Particulars	Amount in SGD.	Amount in Rs. **	Amount in SGD.	Amount in Rs. **
Total Income	32.33	1014.19	44.94	1409.77
Profit After Tax	2.07	64.93	(17.04)	(534.54)
Paid up share capital	270.00	8469.90	270.00	8469.90
Reserves	654.40	20528.53	888.96	27886.67
Networth	924.40	28998.43	1158.96	36356.58
Earnings Per Share (Face Value 1 S$)*	0.02***	0.63***	(0.06)	(1.88)
Book Value Per share*	3.42	107.28	4.29	134.58
Return on Networth %	0.55***	0.55***	(1.47)	(1.47)

Source: Annual Report for FY 2006-07 and certified financials for the period ended January 31, 2008

* Not in Lakhs

** Conversion Rate 1 S$ = Rs. 31.37 Date: June 23, 2008 Source: Reuters.

*** Annualised

SGD: Singapore Dollar or S$.

4.1.3 The shares of Jit Sun are not listed on any Stock Exchange.

4.2 Mr. Vijay Misra son of Mr. Chandra Bhal Misra, aged 46 years, residing at 34-B, Super Delux Flats, Sector 15A, Noida – 201 301 (U.P), India Tel: +91-120-431 5239 Fax: +91-120-431 5239. He holds degree of B Sc, MA, LLB, and MBA. He is an eminent person with a distinctive knowledge in an Oil and Gas sector in India with an experience of 24 years in an upstream/offshore oil exploration & production industry. The Networth of Mr. Vijay Misra as certified vide certificate dated May 30, 2008 by Mr. Arun Agarwal (Membership No. 82899) of M/s. Arun Agarwal & Associates, Chartered Accountants, 105, First Floor South Extn Plaza-1,389, Masjid Moth, South Extn PT II, New Delhi- 110 049, Tel.No: +91-11-2625 6810, Fax no: +91-11- 4603 5037 is Rs. 389.97 Lakhs.

4.3 Jit Sun and Mr. Vijay Misra have entered into an Agreement on June 19, 2008 for jointly conducting the business of the Target Company. Salient features of this agreement are as follows:

Parties to the Business Agreement agree

4.3.1 To jointly conduct the business of Target Company.

4.3.2 To take necessary steps to develop the existing business and explore various options in the existing business structure.

4.3.3 That Mr. Vijay Misra will act as Acquirer along with Jit Sun for the purpose of Open Offer to the shareholders of Target Company.

4.3.4 For 4.3.1, 4.3.2 and 4.3.3, Jit Sun has agreed that Mr. Vijay Misra shall acquire first tendered and accepted 24,59,000 equity shares out of 36,82,000 equity shares in the Open Offer, subject to Mr. Vijay Misra depositing Rs. 17.27 per equity share aggregating to Rs.4,24,66,930/- ('Obligation') in escrow bank account.

4.3.5 For the balance shares tendered and accepted over and above 24,59,000 equity shares viz; 12,23,000 equity shares ('Balance Shares'), Jit Sun may devolve its right to acquire the Balance Shares, in favour of Mr. Vijay Misra subject to receipt of consideration calculated at the rate of Rs. 17.27 per equity share within seven(7) days of closure of offer.

4.3.6 Mr. Vijay Misra and Jit Sun have agreed to comply with the provisions of the Regulations.

4.4 By virtue of this Business Agreement, Mr. Vijay Misra has become Acquirer along with Jit Sun.

4.5 Persons Acting in Concert: Ms. Haripriya Misra and Vijay Misra & Sons (HUF)

Ms. Haripriya Misra (wife of Mr. Vijay Misra) and Vijay Misra & Sons (HUF) will co-operate Mr. Vijay Misra in fulfilling his Obligation under the Business Agreement entered into with Jit Sun. Therefore, in terms of regulation 2(1)(e)(1) of the Regulations, Ms. Haripriya Misra and Vijay Misra & Sons (HUF) are Persons Acting in Concert with Mr. Vijay Misra for the purpose of this Open Offer,

Ms. Haripriya Misra

Ms. Haripriya Misra wife of Mr. Vijay Misra, aged 46 years, residing at 34-B, Super Delux Flats, Sector 15A, Noida – 201 301 (U.P), India Tel: +91-120-431 5239 Fax: +91-120-431 5239. She is a Graduate. She has an experience of 5 years in the field of consultancy business. The Networth of Ms. Haripriya Misra as certified vide certificate dated June 16, 2008 by Mr. Arun Agarwal (Membership No. 82899) of M/s. Arun Agarwal & Associates, Chartered Accountants, 105, First Floor, South Extn Plaza-1,389, Masjid Moth, South Extn PT II, New Delhi- 110 049, Tel.No: +91-11-2625 6810, Fax no: +91-11-4603 5037 is Rs. 335.21 Lakhs.

Vijay Misra & Sons (HUF)

The Networth of **Vijay Misra & Sons (HUF)** as certified vide certificate dated May 30, 2008 by Mr. Arun Agarwal (Membership No.82899) of M/s. Arun Agarwal & Associates, Chartered Accountants, 105, First Floor, South Extn Plaza-1,389, Masjid Moth, South Extn PT II, New Delhi- 110 049, Tel.No: +91-11-2625 6810, Fax no: +91-11 - 4603 5037 is Rs. 136.16 Lakhs.

Mr. Vijay Misra is the Karta of Vijay Misra & Sons HUF.

5. Information about the Target Company – Interlink Petroleum Limited

5.1 IPL was incorporated on August 20, 1991 under the name and style of Interlink Geofizika Exploration Private Ltd having its Registered office at 203, Yashwardhan Flats, Opp. Radhakrishna Park Society, Akota, Vadodara – 390 020, Gujarat India., Tel.: +91-265-233 8496, Fax: +91-265- 233 0604.The Target Company was converted into Public Limited Company with the name as Interlink Geofizika Exploration Ltd vide fresh certificate of incorporation dated February 25, 1993 issued by Registrar of Companies, Gujarat. The name of the Company was further changed to Interlink Petroleum Limited vide fresh certificate of incorporation consequent to change of name dated July 19, 1993 issued by Registrar of Companies, Gujarat. The Company Identification Number of the Target Company is L23209GJ1991PLC016141. IPL is in the business of extraction of Oil and Gas & Oil field services. It has Oil and Natural gas fields at the following locations:

- GCS Baola, Village: Salajda, Tal: Baola, Dist: Ahmedabad.
- Modhera Oil Field, Mehsana.

5.2 The Voting Capital as on the date of PA has been calculated as under:

Paid up equity shares of Target Company	Issued and Subscribed Shares	Voting Rights	% of Outstanding Shares	% of Voting Rights
Fully paid up equity capital	1,84,01,200	1,84,01,200	99.95%	100%
Partly paid up equity capital	8,800	NIL	0.05%	NIL
Total	1,84,10,000	1,84,01,200	100%	100%

5.3 The equity shares of Target Company are currently listed on Bombay Stock Exchange Limited, Mumbai ('BSE'). Trading in electronic mode (through NSDL & CDSL) is mandatory. The ISIN no allotted to the equity shares of the Target Company is INE959G01016.The last traded price and volume as on the date of Board Meeting to consider Preferential issue (May 7, 2008) on BSE was Rs. 18.75 and 600 equity shares respectively. The equity shares of the Target Company were voluntarily delisted from Vadodara Stock Exchange Limited ('VSE'), Ahmedabad Stock Exchange Limited ('ASE') and Delhi Stock Exchange Association Limited ('DSE') vide their letter dated February 8, 2005, April 8, 2004 and October 13, 2004 respectively.

5.4 There are 8,800 partly paid-up equity shares of the Target Company as at the date of the Public Announcement. As per the provisions contained in the Articles of Association of the Target Company, partly paid up equity shares does not carry any Voting rights. There are no outstanding instruments in the nature of warrants / fully convertible debentures / partly convertible debentures etc. which are convertible into equity shares at any later date.

5.5 As per the Audited Annual accounts for the financial year ended on March 31, 2008 of the Target Company, the issued and subscribed equity share capital is Rs.810 Lakhs, comprising 81,00,000 equity shares of face value of Rs. 10/- each. The total paid-up capital of the Target Company was Rs. 809.56 Lakhs comprising of 80,91,200 fully paid-up equity shares and 8,800 partly paid up equity shares. The total net worth was Rs. 133.57 lakhs. For the year ended March 31, 2008, the Target Company has reported total income of Rs. 121.85 Lakhs, Loss of Rs. 138.10 Lakhs, Return on net worth (103.39) %, Book value Rs. 1.65 per equity share of Rs. 10/- each, and EPS of Rs (1.70) per share.

6. Reason for the Acquisition and Future Plans

6.1 This Offer is being made by the Acquirers and PACs to the shareholders of Target Company pursuant to substantial acquisition of shares and change in control and management in compliance with regulation 10, 12 of the Regulations.

6.2 The Acquirers and PACs currently, do not intend to dispose off or otherwise encumber any assets of the Target Company in the succeeding two years, except such disposals or encumbrances in the ordinary course of business of the Target Company and / or for the purposes of restructuring, rationalizing and/or streamlining various operations, assets, liabilities, investments, businesses or otherwise of the Target Company. Further, the Acquirers and PACs undertake not to sell, dispose off or otherwise encumber any substantial assets of the Target Company except with the prior approval of the shareholders of the Target Company and in accordance with and subject to the applicable laws, permissions and consents, if any.

6.3 The Acquirers and PACs intend to invest and incubate on corporate opportunities and also provide extensive insight and support on development of the existing business. To review various options to use the existing structure and converge their long term plans of building multiple revenue streams. To strengthen the Target Company with the requisite financial and human resources. To impart support systems in the financial / human resources aspects for the existing business. They reserve the right to modify the present structure in a manner, which is useful to the larger interest of the shareholders. Any change in the structure that may be effected will be in accordance with the applicable laws. They may reorganize and or stream line various business for commercial reasons and operational efficiencies.

6.4 The Acquirers and PACs have no specific plan and the Acquirers and PACs will evolve specific plans in due course of time after assuming control of the Target Company and hence there is no specific implementation framework.

7. Statutory Approvals and other Approvals for the Offer

7.1 The Offer is subject to the receipt of approval if required, from Reserve Bank of India (RBI) under the Foreign Exchange Management Act, 1999 (FEMA) for the acquisition of equity shares by the Acquirers from non-resident persons under the Offer.

7.2 Target Company has entered into an agreement with Oriental Bank of Commerce, L.N Road branch, Vadodara ('OBC'), for a term loan and cash credit facilities. The Loan agreement contains a clause, as per which any change in constitution of the Target Company requires sanction of the Bank, failure to which the entire loan amount shall become due and payable on demand by OBC. The Target Company may apply for sanction from OBC in due course.

7.3 To the best of knowledge and belief of the Acquirers, as on the date of this PA, there is no approval required from its lenders and other statutory approvals required for the acquisition of equity shares tendered pursuant to this Offer except as stated above. The Offer would be subject to all other statutory approvals that may become applicable at a later date before the completion of Offer.

7.4 In case of non receipt of any approval, SEBI may, if satisfied that non receipt of the requisite approvals was not due to any willful default or neglect of the Acquirers or failure of the Acquirers to diligently pursue the application for the approval, grant extension of time for the purpose, subject to the Acquirers agreeing to pay interest to the shareholders as directed by SEBI, in terms of regulation 22(12) of the Regulations. Further, if any delay occurs on account of willful default by the Acquirers in obtaining the requisite approvals, regulation 22(13) of the Regulations will also become applicable.

8. Disclosure in terms of regulation 21 (2) of the Regulations

In the event pursuant to this Open Offer, the Public Shareholding in the Target Company falls below 25% of its outstanding equity share capital, the Acquirers will, in accordance with the regulation 21(2) of the Regulations, facilitate the Target Company to raise the level of Public shareholding in the Target Company to the level specified for continuous listing agreement with the Stock Exchanges with in the specified time and in accordance with the prescribed procedure under clause 40A(viii) of the Listing Agreement and in compliance with the Regulations.

9. Financial Arrangement for the Offer

9.1 The total fund requirement or the maximum consideration for the Offer assuming full acceptance of the Offer would be Rs. 6,35,88,140 (Rupees Six Crores Thirty Five Lakhs Eighty Eight Thousand One Hundred Forty only) i.e. consideration payable for acquisition of 36,82,000 fully paid up equity shares of IPL at Offer Price of Rs. 17.27 per equity share.

9.2 In accordance with the provisions of regulation 28 of the Regulations, the Acquirers have deposited therein cash of Rs. 6,35,88,140 (Rupees Six Crores Thirty Five Lakhs Eighty Eight Thousand One Hundred Forty only) being 100% of the maximum consideration payable under the offer with HDFC Bank Limited, Maneckji Wadia Building, Fort Branch, Mumbai- 400 023. The Manager to the Offer has full authority to operate the escrow bank account in accordance with the Regulations.

9.3 Mr. Foo Yoke Cheng of M/s. Y C Foo & Co, Certified Public Accountant, 9 Eng Kong Terrace Singapore 598981, Tel.No: +(65) 6467 3514, Fax No: +(65) 6463 5712, has certified vide certificate dated June 17, 2008 that Jit Sun have adequate resources to meet the financial requirements of the Open Offer.

9.4 Mr. Arun Agarwal (Membership no.82899) of M/s. Arun Agarwal & Associates, Chartered Accountants, 105, First Floor, South Extn Plaza-1,389, Masjid Moth, South Extn PT II, New Delhi- 110 049, Tel. No: +91-11-2625 6810, Fax no: +91-11-2625 1200, has certified vide certificate dated June 05, 2008 that Mr. Vijay Misra have adequate personal resources to meet the financial requirements of the Open Offer.

9.5 Mr. Arun Agarwal (Membership no.82899) of M/s. Arun Agarwal & Associates, Chartered Accountants, 105, First Floor, South Extn Plaza-1,389, Masjid Moth, South Extn PT II, New Delhi- 110 049, Tel. No: +91-11-2625 6810 Fax no: +91-11-2625 1200, has certified vide certificates dated June 05, 2008 that PACs have adequate personal resources to meet the financial requirements of the Open Offer.

9.6 The Manager to the Offer, has satisfied itself that the Acquirers have the ability to implement the Offer in accordance with the Regulations as firm arrangements for funds for payment through verifiable means are in place to fulfill the Offer obligations.

10. OTHER TERMS OF THE OFFER

10.1 The Letter of Offer relating to the Offer ('LOO'), specifying the detailed terms and conditions, together with the Form of Acceptance cum Acknowledgement ('Form of Acceptance'), Form of Withdrawal will be mailed to the shareholders of IPL whose names appear on the register of members of IPL (except Acquirers & PACs) and to the Beneficial Owners of the equity shares of IPL whose names appear as beneficiaries on the records of the respective Depositories, in either case, as of the close of business on July 11, 2008 (Friday) (the 'Specified Date').

10.2 Shareholders who hold equity shares of IPL in physical form and wish to tender their equity shares pursuant to the Offer will be required to submit the Form of Acceptance cum Acknowledgement, Original Share Certificate(s) and transfer deed(s) duly signed to the Registrar to the Offer, either by hand delivery on weekdays or by Registered Post, so as to reach on or before the closure of the Offer, i.e. not latter than September 2, 2008 (Tuesday), in accordance with the instructions specified in the Letter of Offer and the Form of Acceptance cum Acknowledgement.

10.3 The Registrar to the Offer, Intime Spectrum Registry Ltd., has opened a Special Depository Account with Stock Holding Corporation of India Limited in Central Depository Services Limited ('CDSL'), as Depository styled "ISRL Interlink Petroleum Open Offer Escrow Account". The details of which are as under:

DP Name:	Stock Holding Corporation of India Limited
DP id / Client ID Number:	1601010000363683
ISIN	INE959G01016
Market	'Off-market'
Depository:	Central Depository Services Limited
Account Title:	'ISRL Interlink Petroleum Open Offer Escrow Account'

For equity shares which are tendered in electronic form, the bank account as obtained from the beneficiary provided by the Depository will be considered and the payment instrument will be issued with the said bank particulars. **Shareholders of IPL having their beneficiary account in National Securities Depository Limited ('NSDL') has to use inter-depository delivery instruction slip for the purpose of crediting their equity shares in favor of the Special Depository Account with CDSL.**

10.4 Beneficial Owners (holders of shares in dematerialized form) who wish to tender their equity share in IPL, will be required to send their Form of Acceptance cum Acknowledgement along with a photocopy or counterfoil of the delivery instructions in 'Off-market' mode, duly acknowledged by the Depository Participant ('DP') in favor of the Special Depository account to the Registrar to the Offer, either by hand delivery on weekdays or by Registered Post, so as to reach on or before the closure of the Offer, i.e. not latter than September 2, 2008 (Tuesday), in accordance with the instructions specified in the Letter of Offer and the Form of Acceptance cum Acknowledgement. The credit for the delivered shares should be received in the Special Depository account on or before the Close of the Offer, i.e., not latter than September 2, 2008 (Tuesday).

10.5 All owners of the equity shares, Registered or Unregistered, (except Acquirers & PACs) who owns the shares any time prior to the Closing of the Offer are eligible to participate in the Offer. Unregistered owners, can send their consent, to the Registrar to the Offer, on a plain paper stating the Name & Address of the first holder, Name & Address of the joint holders, Number of shares held, Number of shares offered, Distinctive Numbers, Folio Number, together with the Original Share Certificate(s), valid Share Transfer Deeds and the Original Contract Notes(s) issued by the Broker through whom they acquired their shares. No indemnity is required from unregistered owners.

10.6 In Case of non-receipt of the Letter of Offer, eligible shareholders may (i) download the same from the SEBI's website (http://www.sebi.gov.in), (ii) obtain a copy of the same by writing to the Registrar to the Offer at C-13, Pannalal Silk Mills Compound, L. B. S. Marg, Bhandup (West), Mumbai - 400 078 Tel No: +91-22-2596 0320, Fax no: +91-22-2596 0329, Toll free No: 1800-22-0320 Email id: ipl-offer@intimespectrum.com Contact Person: Ms. Awani Thakkar or from the collection centres Intime Spectrum Registry Limited, 1st floor, Jaldhara Complex, Nr. Manisha Society, Old Padara Road, Vadodara – 390 015, Tel No: +91-265-324 9857, Fax No: +91-265 - 225 0246, Email id:vadodara@intimespectrum.com, Contact Person: Mr. Jaydeep Mehta, (iii) make an application to the Registrar to the Offer on a plain paper stating the Name & Address of the first holder, Name & Address of the joint holders, Number of shares held, Number of shares offered, Distinctive Numbers, Folio Number along with the documents as mentioned above, so as to reach the Registrar to the Offer on or before the Closure of the Offer, i.e. September 2, 2008 (Tuesday) or in case of beneficial owners, send the application in writing to the Registrar to the Offer, on a plain paper stating the name, address, number of shares held, number of shares offered, DP name, DP ID, beneficiary account number and a photocopy of the delivery instruction in 'Off-market' mode or counterfoil of the delivery instruction in the 'Off-market' mode, duly acknowledged by the DP, in favor of the aforesaid Special Depository account, so as to reach the Registrar to the Offer, on or before the closure of the Offer, i.e., September 2, 2008 (Tuesday).

10.7 Applications in respect of equity shares of IPL that are subject matter of litigation wherein the shareholders of IPL may be prohibited from transferring the shares during the pendency of the said litigation are liable to be rejected if the directions / orders regarding these equity shares are not received together with the equity shares tendered under the Offer. The Letter of Offer in some of these cases, wherever possible, will be forwarded to the concerned statutory authorities for further action by such authorities.

10.8 The Registrar to the Offer will hold in trust the equity shares / share certificate(s), equity shares lying in credit of the Special Depository account, Form of Acceptance cum Acknowledgement, and the transfer deed(s) on behalf of the shareholders of IPL who have accepted the Offer, until the cheques / drafts for the consideration and / or the unaccepted equity shares / share certificates are dispatched / returned.

10.9 In case the number of shares tendered for sale by the shareholders are more than the shares agreed to be acquired under the Offer, the Acquirers shall accept the offers received from the shareholders on a proportionate basis as per regulation 21(6) of the Regulations, to be decided in a fair and equitable manner in consultation with the Manager to the Offer, irrespective, of whether the equity shares are held in physical or dematerialized form.

10.10 Unaccepted Share Certificates, Transfer Forms and other documents, if any, will be returned by Registered Post / Speed Post at the shareholders' / unregistered owners' sole risk to the sole / first shareholder. Unaccepted equity shares held in dematerialized form will be credited back to beneficial owners' depository account with the respective Depository Participant as per the details furnished by the beneficial owner in the Form of Acceptance cum Acknowledgement.

10.11 Shareholders of IPL who have sent their equity shares for transfer should submit Form of Acceptance duly completed and signed, copy of the letter sent to IPL (for transfer of said shares) and acknowledgement received thereon and valid share transfer form. Shareholders who have sent their physical shares for dematerialisation should submit their Form of Acceptance as applicable along with the copy of the demat request form (DRF) duly acknowledged by their DP. However, they have to ensure that the corresponding credit of the dematerialized shares is received in the Special Depository account on or before Closure of the Offer, else the application would be rejected.

10.12 Equity shares tendered in the Offer by the shareholders of IPL shall be free from lien, charges and encumbrances of any kind whatsoever.

10.13 Non-Resident shareholders and Overseas Corporate Bodies, while tendering their equity shares under the Offer, should submit the previous RBI Approvals (specific or general) that they would have been required to submit to acquire the equity shares of the Target Company. In case the previous RBI Approvals are not submitted, the Acquirers reserves the right to reject such equity shares tendered. While tendering the shares under the Offer, Non resident shareholders will also be required to submit a Tax Clearance Certificate from Income Tax Authorities, indicating the amount of tax to be deducted by the Acquirers under the Income Tax Act, 1961 ('Income Tax Act'), before remitting the consideration. In case the aforesaid Tax Clearance Certificate is not submitted, the Acquirers will deduct tax at the rate as may be applicable to the category of the shareholder under the Income Tax Act, on the entire consideration amount payable to such shareholder.

10.14 As per the provisions of Section 196(D) 2 of the Income Tax Act, no deduction of tax at source shall be made from any income by way of capital gains arising from the transfer of securities referred to in Section 115AD of the Income Tax Act payable to Foreign Institutional Investor ('FII') as defined in Section 115AD of the Income Tax Act.

10.15 The payment for acquisition of equity shares will be made by the Acquirers in Cash through a crossed Demand Draft / Pay Order to the equity shareholders of the Target Company whose equity shares certificates and other documents are founded in order and accepted, within 15 Days from the date of Closing of the Offer.

10.16 Pursuant to regulation 22(5A) of the Regulations, equity shareholders of the Target Company desirous of withdrawing the acceptance tendered by them in the Offer may do so upto three working days prior to the Closing date of the Offer. The withdrawal option can be exercised by submitting the documents as per the instructions below, so as to reach the Registrar to the Offer as per the mode of delivery indicated therein on or before August 27, 2008 (Wednesday).

10.16.1 The Withdrawal option can be exercised by submitting the form of Withdrawal, which is enclosed with the Letter of Offer.

10.16.2 In case of non-receipt of the form of Withdrawal, the withdrawal option can be exercised by making a plain paper application along with the following details:

- In case of Physical shares: Name & Address of the first holder, Name(s) and Address(es) of Joint Holder(s), if any, Number of shares offered, Distinctive Numbers, Folio Number and,
- In case of dematerialized shares: Name & Address of the first holder, Name(s) and Address(es) of Joint Holder(s), if any, DP Name, DP ID, Number of Shares offered, Beneficiary Account number and a photo copy of the delivery instruction in 'Off-market' mode or copy of counterfoil of the delivery instruction in 'Off-market' mode, duly acknowledged by the DP, in favor of the Special Depository account.

10.17 The equity shares withdrawn by the shareholders holding shares in physical form, if any, would be returned by Registered Post.

10.18 The equity shares withdrawn by the shareholders holding shares in dematerialized form, if any, would be returned by giving credit in their respective Demat Accounts.

10.19 A schedule of some of the key events in respect of the Offer is given below:

Activity	Date	Day
Specified Date (for the purpose of determining the names of shareholders to whom the Letter of Offer would be sent)	July 11, 2008	Friday
Last date for a Competitive Bid	July 16, 2008	Wednesday
Last Date by which Letter of Offer will be posted to shareholders	August 5, 2008	Tuesday
Date of Opening of the Offer	August 14, 2008	Thursday
Last date for revising the Offer Price / Offer size	August 21, 2008	Thursday
Last date of withdrawal of tendered application by the shareholders of IPL	August 27, 2008	Wednesday
Date of Closing of Offer	September 2, 2008	Tuesday
Date by which acceptance / rejection under the Offer would be intimated and the corresponding payment for the acquired equity shares and/or the unaccepted equity shares / Share Certificate(s) will be dispatched / credited	September 17, 2008	Wednesday

11. General

11.1 Shareholders of the Target Company who have accepted the Offer by tendering the requisite documents in accordance with the terms of the Public Announcement and Letter of Offer, shall have the option to withdraw acceptances tendered by them upto three (3) working days prior to the date of Closing of the Offer, in terms of the Regulations i.e. August 27, 2008 (Wednesday).

11.2 The Acquirers can revise the Offer Price / No. of equity shares upwards up to seven (7) working days prior to the closing of the Offer. If there is any upward revision in the Offer Price by the Acquirers until the last date of revision i.e., August 21, 2008 (Thursday) and the same will be informed by way of a Public Announcement in the same newspapers in which this Public Announcement has appeared. The Acquirers would pay such revised price for all the equity shares validly tendered any time during the Offer and accepted under the Offer.

11.3 If there is withdrawal of the Offer by the Acquirers, the same will be informed by way of a Public Announcement in the same newspapers in which this Public Announcement has appeared.

11.4 If there is a competitive bid:

a. The public offer under all the subsisting bids shall close on the same date.

b. As the Offer Price cannot be revised during the seven working days prior to the closing date of the offers/bids, it would, therefore, be in the interest of shareholders to wait until the commencement of that period to know the final offer price of each bid and tender their acceptances accordingly.

11.5 The Acquirers, PACs and IPL have not been prohibited by SEBI from dealing in securities, in terms of directions issued under Section 11B of the SEBI Act, 1992, as amended (the 'SEBI Act') or any other regulation made under the SEBI Act.

11.6 Pursuant to regulation 13 of the Regulations, the Jit Sun has appointed Collins Stewart Inga Private Limited, Mumbai as Manager to the Offer.

11.7 Jit Sun has appointed Intime Spectrum Registry Limited, as Registrar to the Offer, having there office at C-13, Pannalal Silk Mills Compound, L. B. S. Marg, Bhandup (West), Mumbai - 400 078; Tel.: +91-22-2596 0320, Fax.: +91-22-2596 0329, Toll No: 1800-22-0320; Email: ipl-offer@intimespectrum.com. Contact Person: Ms. Awani Thakkar.

11.8 Jit Sun, Mr. Vijay Misra, PACs and the Directors of Jit Sun accept full responsibility severally and jointly for the information contained in this Public Announcement (except that which pertains to the Target Company and has been compiled from publicly available sources) and also for the obligations of the Acquirers as laid down in the Regulations.

11.9 This PA will be available on SEBI's website at http://www.sebi.gov.in. Eligible shareholders to the Offer may also download a copy Letter of Offer along with the Form of Acceptance cum Acknowledgement and the Form of Withdrawal, which will also be available on SEBI's website from the Offer opening date i.e. August 14, 2008 (Thursday) and apply in the same.

For further details please refer to the Letter of Offer, the Form of Acceptance cum Acknowledgement and the Form of Withdrawal.

PUBLIC ANNOUNCEMENT IS ISSUED ON BEHALF OF THE ACQUIRERS & PACs

Jit Sun Investments Pte Ltd, Mr. Vijay Misra (Acquirers) and Ms. Haripriya Misra, Vijay Misra & Sons HUF (PACs).

ISSUED BY

Collins Stewart Inga

Collins Stewart Inga Private Limited
A-404, Neelam Centre, 4th Floor, Hind Cycle Road, Worli, Mumbai – 400 030
Tel.: (+91 22) 2498 2919 / 2498 2927; Fax: (+91 22) 2498 2956
Email: ipl@csin.co.in; Contact Person: Ms. Poorna Pikle / Mr. Nishant Upadhyay.

Place : Mumbai
Date : June 24, 2008

CONCEPT

Size: 50 x 32.9 sq. cm